

AWARD  
BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).)

**BENCH NO. 1**

Cont Case (Civil) No. 448 of 2017

1. Petitioner/Appellant:- Mariam Tete

Versus,

2. Respondent/O.P.(s): 1 The State of Jharkhand.  
2 Sri Upendra Narayan

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Sr. Advocate Member:- Mr. Rajeeva Sharma.

**AWARD**

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

Mr. Nikhil Ranjan, learned J.C. to G.A. - IV Mr. Rajiv Anand, submits that as the leave encashment has already been paid to the petitioner through a cheque dated 23.08.2017 photocopy of which has been produced by him.

In view of the said fact that the compliance has been made to the order dated 24.11.2016 passed in W.P.(S) No. 2828 of 2016, this application stands disposed of.

Let a photocopy of the cheque produced by the learned J.C. to G.A. - IV be kept on the record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded

Petitioner/Plaintiff/ Appellant

SD Rongon mukhopadhyay (S)

(Seal of the Committee)

Respondent/O.P.

Sign. of Advocate Member

Disposed of  
Pl. Communicate  
Rau 14/09

True copy  
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